

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

IA Nos. 422 of 2015 and 423 of 2015 in DFR No. 1466 of 2015

Dated : 30th November, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Punjab Alkalies & Chemicals Ltd.

.... Appellant/applicant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors.

... Respondent(s)

Counsel for the Appellant (s) :

Counsel for the Respondent (s) :

ORDER

Heard. There is a delay of 49 days in re-filing the present appeal.

Issue notice to the respondents, returnable within three weeks from today. Counter affidavit may be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter, after serving a copy to the other side. *Dasti* service is permitted.

Post the matter for hearing and disposal of the IA Nos.422 of 2015 and 423 of 2015 on **20th January, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

hcj/sh